

Date	Office Note	Order of the Tribunal
<u>05.4.05</u>	An Application filed under section 19 of A.T. Act, 1985 for redressal of grievance regarding Reversion. <u>Interim relief sought: Yes.</u> List for Admission/Orders on 06.4.05 as mentioned. <i>[Signature]</i> DR(J)	<u>06.04.05</u> Hon. Mr. V. K. Majetia, VC. Hon. Mr. A. K. Bhatnagar, J.M. Sri V. P. Subla for the appli Sri A. K. Gaur for the respo On being pointed out that applicant has not furnished the details of the Revision Petition filed by him against the order of Appellate Authority dt. 04.11.04 and also that without waiting for disposal of the revision petition, the applicant has rushed to the Tribunal by virtue of this OA. The learned counsel for the applicant seeks and is permitted to withdraw this OA with liberty. <i>[Signature]</i> J.M. <i>[Signature]</i> V. K. Majetia